

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

DATE : 06.10.2017

Appeal No. 266 of 2017

K-Lifestyle & Industries Ltd.  
Raghuvanshi Mills Compound,  
11/12, Senapati Bapat Marg,  
Lower Parel (W), Mumbai 400 013.

..... Appellant

Versus

1. Securities & Exchange Board of India  
SEBI Bhavan, C-4A, G-Block,  
Bandra Kurla Complex,  
Bandra (E), Mumbai – 400 051.

2. BSE Ltd.  
Floor 25, P J Towers,  
Dalal Street, Mumbai – 400 001.

... Respondents

**With**  
**Appeal No. 267 of 2017**

Eskay K 'N' IT (India) Ltd.  
Raghuvanshi Mills Compound,  
11/12, Senapati Bapat Marg,  
Lower Parel (W), Mumbai 400 013.

..... Appellant

Versus

1. Securities & Exchange Board of India  
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Bandra (E), Mumbai – 400 051.

2. BSE Ltd.  
Floor 25, P J Towers,  
Dalal Street, Mumbai – 400 001.

..... Respondents

Mr. Janak Dwarkadas, Senior Advocate Ms. Rishika Harish, Mr. Amit Bikram Dey, Ms. Akshaya Bhansali, Advocates i/b Mindspright Legal for the Appellant.

Mr. Gaurav Joshi, Senior Advocate with Mr. Tomu Francis, Advocate i/b ELP for the Respondent No. 1.

Mr. Ajay Khaire, Advocate with Mr. Nair Ranjith Ramesh, Mr. Medhas Nambiar, Advocates i/b The Law Point for the Respondent No. 2.

CORAM : Justice J. P. Devadhar, Presiding Officer  
Jog Singh, Member

Per : Justice J. P. Devadhar (Oral)

1. Appellants in these two appeals have challenged the communications of Securities and Exchange Board of India (for short 'SEBI') dated August 7, 2017 as also the order passed by the Bombay Stock Exchange in compliance with the directions contained in the SEBI communication dated August 7, 2017.

2. Counsel for the appellants state that the WTM of SEBI has agreed to give a personal hearing to the appellants on October 11, 2017 and on that day appellants would appear and submit a representation to the WTM, setting out the reasons as to why the order passed against the appellants deserve to be quashed.

3. In these circumstances, we dispose of both the appeals by directing SEBI to pass appropriate order on the representation to be filed by the appellants within a period of four weeks from the date of receiving the representation.

4. Both the appeals are disposed of in the aforesaid terms with no order as to costs.

Sd/-  
Justice J. P. Devadhar  
Presiding Officer

Sd/-  
Jog Singh  
Member

06.10.2017  
Prepared & Compared by  
PTM